

some detail. On the Indian Ocean and on the continuing conflict between Iran and Iraq, there was a close proximity of views.

On Afghanistan, the views of the Soviet Union, with which the Hon'ble Members are already familiar, were reiterated by President Brezhnev. On our part, we made our perceptions clear and conveyed our serious concern. We expressed our opposition to all forms of outside interference in the internal affairs of other countries whether through the induction of regular troops or through infiltration and our view that all such interference should stop in order to make possible a peaceful political solution.

Both sides agreed that there is no alternative to a peaceful political solution to the problems in South West Asia as well as to other situations wherever they may arise. The Soviet leader expressed the hope that India would continue to play her constructive role in defusing the situation and in helping to find peaceful political solutions.

Continuing tensions and growing conflicts in our region have given outside forces an opportunity to exploit these tensions to their advantage. Recent years have seen a revival of efforts by certain non-littoral great powers to increase or consolidate their military presences in the Indian Ocean. There is much activity in building existing bases and in acquiring new bases and facilities. We have ourselves been demanding that the entire Indian Ocean should be freed of great power presences so that it can become a zone of peace. The people of Asia and Africa can ill-afford embroilment in this international power game which seems to be the beginning of a new cold war. We have shared our concern frankly with our Soviet friends.

We have not looked upon the situation in South-West Asia in isolation, either as a situation affecting this or that country or only a group of coun-

tries. These tensions are related to regional and global situations. The great powers have special responsibility in bringing about general and positive improvement in relations on a global scale and in this context the proposals made by President Brezhnev in his address to the Hon'ble Members appear constructive and worthy of careful consideration.

The Soviet leaders made no secret of their concern with the new escalating tensions in Europe and the stalemate in Central European disarmament negotiations. Hon'ble Members will recall that the two World Wars the most devastating conflicts mankind has ever known began on the continent of Europe. It is, therefore, imperative that peace prevails in Europe. The process of detente in Europe contributed to the acceptance of post-war realities and the promotion of mutual confidence and cooperation. We hope that this process will recover from its recent setbacks and will be strengthened and extended to other regions of the globe.

The visit of the Soviet President has afforded us a valuable opportunity of reaffirming the strength and vitality of Indo-Soviet relations. These relations are based on trust and mutuality of interest and have therefore stood the test of time. Even though we may occasionally have different perceptions on some specific event, our friendship will prosper and we can continue to cooperate between ourselves and with other like-minded countries in our dedication to the maintenance and strengthening of world peace.

15.14 hrs.

STATUTORY RESOLUTION RE. DISAPPROVAL OF NATIONAL SECURITY ORDINANCE AND NATIONAL SECURITY BILL—contd.

MR. SPEAKER: Mr. Unnikrishnan, you may continue now.

SHRI K. P. UNNIKRIISHNAN: Sir, I was trying to say that the Home Minister had enlisted a long list of confessional records and the

[Shri K. P. Unnikrishnan]

failures of the government was one of the objects and reasons for his bringing forward this legislative measure! I say that he must address himself to the source of these tensions—the rural tensions. Why is there the rural tension? I was saying that in his own ministry there is a brilliant study made by somebody which says that there is inequality prevailing in the rural areas—we may presume that what they have said is that there is inadequacy in the land reforms, inability of his Government to provide various other measures for the rural masses wallowing in filth squander and misery and that is the genuine reason for the rural tensions. And, Sir, that is why even in the so-called 20-point programme on which time and again they emphasise our attention that there was a component of agrarian change now I would like to know what he and his State governments that have been installed since last elections have done about it. They have not moved an inch!

Similarly he referred to various other social tensions including the moves of the secessionists. It is the failure of this government to solve or find an amicable solution for Assam that is continuing to threaten the north-Eastern region.

Sir, the 'Government that Works' which had promised it will also perform has even now not been able to find an incumbent for the important constitutional office of Commissioner for Linguistic Minorities for long time vacant! And still you talk of the problems of the Linguistic Minorities. If this is the way this government governs, they should find out where is the source of tension. Now, it has become very fashionable for some of these people and their spokesmen to say that the Opposition is subverting democratic structure. For the first three months they were saying their failures were due to the legacy left behind by Janata government.

Sir, I was one of the sharpest critics of Janata regime and having been a critic of Janata regime I really thought there would be fundamental and basic departure and there will be government that governs and that works. Now, the other day a great admirer of Shrimati Indira Gandhi was telling me that it is as though you have a government which is a Janata party government. It is as though Shrimati Indira Gandhi has joined the Janata party and is leading the Janata government. If that is the level of dis-illusion even among her supporters I need not say anything. The Government will have to do lot of explaining as to why government is refusing to work.

Now, they have changed the tune slightly and say it is the Opposition which is organising subversion. It was evident from Mr. Stephan's speech. As Mr. Ravindra Varma characterised it, it was full of venom. It was a clear-cut policy statement of intent to use this against their political opponents. I wonder how far government will support the various statements made by him the other day while intervening on this Bill. They say it is the Opposition which is organising subversion by engineering agitation and constituting challenge to lawfully constituted authority.

May I humbly ask what exactly is the Opposition supposed to do? If the Opposition had that strength to incite or has an appeal to mobilise the millions, this government would not last for a day. The party is that they just do not have the strength. They are in disarray and remain decimated and they say it is the Opposition which is subverting the Constitution and, as such, they had to bring this Bill. I can only say and pity the intelligence behind this Bill. Now, it is clear against whom it is intended. It is clearly intended against political opponents. It is not intended against sabotage or those who are eating in-

to the vitals of our economy or society.

Sir, resort to preventive detention cannot be justified by proving that the existing laws are insufficient. Proof must go further and show that supplementary legislation alone can perform the function ill-performed by the existing laws otherwise it can endanger the very structure of democracy that we have assiduously built up as a result of long labours not only of our generation but those who led the freedom struggle. That is why we had opposed this Bill even at the introduction stage and I had specifically said that it constitutes an assault on our constitutional democracy and our concept of rule of law and our basic postulates on which democracy rests.

Sir, Benjamin Franklin said "... they that give up essential liberty to obtain little temporary safety deserve neither liberty nor safety." This is not the only measure which reflects the opinion of the ruling party about the conditions in the country. The unfinished debate which is going on about the Presidential form is also reflective of the same urges in a different form. Using the same arguments, it has even been suggested that our form of government itself must be changed; the nature of executive must be changed and we must have a Presidential system and what is more, a President for life. Nothing exposes the diabolical motives behind this Bill more than this. That is why I had said earlier it is a harbinger of things to come. It can only lead to executive excesses when you have such a large area of delegation of powers as in this Bill. It will create a situation when it will only lead to more oppression and greater strength to oppressive arms of the State.

May I conclude by reminding the Home Minister and by saying that force empowers its own adversaries, it raises up its own Opposition and

it engenders its own destructions.

**THE MINISTER OF INFORMATION AND BROADCASTING (SHRI VASANT SATHE):** Sir, I will make only a brief intervention more so when I heard my learned friend Shri Ravindra Varma and Shri Unnikrishnan. Sir, I felt that certain things I must bring to the notice of my hon'ble friends on the opposite side. I really do not understand why do they feel so apprehensive of lottery about this Bill which is a bill for national security. I am sure, Sir, none of my hon'ble friends are against national security.

**AN HON. MEMBER:** This is the greatest joke of the century.

**SHRI VASANT SATHE:** Sir, I merely do not understand if they were to analyse the objective of this Bill—(a) to prevent any danger from external aggression and I am sure none of the Members of the Opposition can say that, no, this country must not be protected from external aggression.

Then comes the question of internal security. I would like to know from my hon'ble friends are they supporting anti-national activities such as increasing support to communal violence or are they supporting inter-caste strife? If they do not want to do this what are they afraid of?

**AN HON. MEMBER:** Its misuse!

**SHRI VASANT SATHE:** This is another aspect which is to be taken care of by this Bill.

The third thing is that those who are indulging in black-market, smuggling, hoarding and preventing transport of essential commodities, are you suggesting that transport of essential commodities like food should be stopped from going to the drought affected areas or areas where food is required to be transported? Are you seriously considering that production of essential commodities and the supply of essential commodi-

[Shri Vasant Sathe]  
 ties must be stopped? Is there a constitutional right, I would like to know from my friends. What are you talking of here? Can you show me a single Article where there is a right for any one including members of political parties (to whichever political party they may belong) to prevent freedom of movement? Could you seriously argue that there is a right in the Constitution to ghaurao the elected members, to force them under threat of burning children or killing them or burning their houses, to resign? Is there any Article in the Constitution which gives any right to anybody to remove fish-plates of the Railways? It is this form of agitation which we see now all over the country which is being fomented by our friends? Is this Constitutional? Does any Article of the Constitution give you such a right? Are not they anti-national acts by any standards? Are any of you seriously supporting any agitation which encourages this? There can be peaceful agitation, even Satyagraha, the concept of Gandhiji, to which we are finding new adherents now; I am happy about it. We have no objection and this law or this Bill does not affect them at all. But what I would plead with the opposition is this: Please consider if you want this nation to grow. If you want democracy to survive, if you want individual freedom and liberty to remain unaffected, it is absolutely necessary and essential, nay, cardinal, that these basic, fundamental freedoms guaranteed and enshrined in our Constitution must be protected: that is, freedom from murders, from communal riots, from inter-caste riots, freedom from smugglers, blackmarketeers, hoarders and so on. I would like to ask you one thing. When somebody says about likely misuse of it, I can understand all that. But let me put the thing in the proper perspective here. Here is a preventive measure which at worst takes away the liberty of a citizen without any charge, without being produced before the

court at best for a period of 8 days before he is produced before the Reviewing Committee. So, that is the worst you can think of. On the other hand, suppose, there is an area where you know certain bad elements are there; these bad elements are deliberately fomenting communal riots; if you want to prevent them, that can be effected only by taking this measure. Has it to be done or not? If you want to take the risk of allowing the riot, what happens is, you allow hundreds of lives to be lost; hundreds of women and children to be killed; houses and properties to be looted and destroyed. Is that not a greater danger? Can those lives be brought back,—the lives of those poor men, women and children? Because of these bad elements, would you or would you not allow the Government to take measures to prevent such incidents, to prevent them from their nefarious activities? So, in the balance, what is more desirable? Here you want to prevent certain bad elements from carrying on their nefarious activities. No one can absolve himself of this responsibility. No political party has any right to foment communal violence or caste violence. Simply because you happen to belong to this or that political party, does that give you any right of encouraging *rasta bandh*, railway *bandh* or production *bandh*? No. This is the attitude and if you justify this sort of agitation in the country, is that constitutional, I ask? And if you are going to act against the Constitution, against the fundamental rights guaranteed in the Constitution, against the law of the land, how can you expect this nation to grow? I do not understand what is your apprehension. For the last one year, these Members have been trying to foment all sorts of agitations in this country to stop production. (Interruptions)

SHRI RATANSINH RAJDA (Bombay South): Are you referring to the Members sitting on this side? (Interruptions)

SHRI VASANT SATHE: Not all the Members from the Opposition

side. I am not saying all.....  
(Interruptions) I am talking of the justification or otherwise of the demand. I am not objecting to that. I am saying that it may be perfectly justified, but the agitation that you want to launch in the form of 'gherao' etc. is objectionable. Have you forgotten those days? Even when some of you were in the ruling party—you were given the opportunity of running this Government by the people—you wasted your good opportunity but you were busy in persecuting the people. You had not only prevented Mrs. Gandhi who was not a Member of the Parliament from going round the country but her public meetings were stoned and public processions were obstructed. Even when we were on that side, on the Opposition side, could you show me a single instance where our leaders had ever encouraged any violence or any such actions during the period when your party was in power. (Interruptions) You did not spare even the young man, Mr. Sanjay Gandhi. You lathi-charged him also... (Interruptions).

SHRI BAPUSAHEB PARULEKAR (Ratnagiri): The Congress-I people danced on the top of the car of the then Prime Minister, Mr. Morarji Desai at Poona. Was it non-violence? (Interruptions)

SHRI SATYASADHAN CHAKRABORTY (Calcutta South): Under the leadership of Mr. Sanjay Gandhi, you stormed the court..... (Interruptions)

SHRI VASANT SATHE: In West Bengal, the Government is responsible for murdering a number of people... (Interruptions)

MR. SPEAKER: Nothing should be recorded.

(Interruptions)\*\*

SHRI SOMNATH CHATTERJEE: Sir, he is accusing the State Government of murdering some people. He said that. (Interruptions)

SHRI VASANT SATHE: I will make an amendment. The party which is in power in West Bengal is responsible for murdering 200 Congress (I) people... (Interruptions)\*\*

MR. SPEAKER: Nothing will go on record without my permission.

SHRI VASANT SATHE: The Chief Minister of West Bengal has admitted and agreed to make an enquiry into the blinding of four people. What more do you want?..... (Interruptions)\*\*

MR. SPEAKER: Nothing is going on record without my permission. Let us not waste time. You are speaking without my permission. It is not going on record.

SHRI VASANT SATHE: Nobody should talk of defence of Shri Morarji Desai and his non-violence for the simple reason that when he was in the Maharashtra Government in the Samyukta Maharashtra movement he is on record to have ordered to kill people, shoot people of Maharashtra. My friends from Maharashtra know that. This is the reputation of Shri Morarji Desai. Do not talk of non-violence convictions of Shri Morarji Desai.

If the opposition parties are really interested in the national security if they are interested in the good of this country, I have no doubt that they will have no other alternative but to support this good measure that

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has been brought forward by the Home Minister.

PROF. MADHU DANDAVATE (Rajpur): Since Shri Vasant Sathe has asked a number of question, if you permit me, I will also ask him one question.

We would be completely one with him if this measure is used for anti-social activities, but is it not a fact that an identical speech was delivered when MISA was introduced? Don't we know that one of the noblest patriots like Shri Jayprakash Narain was brought under MISA when the same plea was made. That is likely to happen again.

SHRI VASANT SATHE: So far as Shri Jayprakash Narain is concerned, with all my respect for him, he was arrested not for other activities, but for encouraging and fomenting the police to rebel in this country, and for encouraging the students to commit violence on elected legislators and representatives both in Gujarat and Bihar. That was the reason.

SHRI G. T. DHANDAPANI (Pollachi): Mr. Speaker, Sir, following the Ordinance promulgated by the President on 22nd September, 1980, we are discussing the National Security Ordinance, which is coming in the form of this Bill.

Sir, the powers bestowed on the President under Article 123 have been used many times in this country. Actually, this Preventive Detention Act and other provisions came Officially to India, with Bengal State Prisoners Regulation Act of 1818.

So, Sir, all these years right from 1947, no political party has questioned the President having such a power to promulgate any Ordinance as he likes, in accordance with Article 123. Anyhow, all political parties have accepted. Only DMK Party which demanded State autonomy protested these powers with the President. But, unfortunately, the parties which have concurrence with the idea of powers being with the President in accord-

ance with Article 123, are now opposing this National Security Ordinance. But, Sir, after the collapse of Janata Party in 1979, there was a general election. In the general election, people voted for Mrs. Gandhi to rule this country.

After two and half years rule of Janata Party, people thought Mrs. Gandhi only will be the fittest person to rule this country in an honest way, in a democratic way.

15.42 hrs.

[SHRI CHINTAMANI PANIGRAHI  
in the Chair]

Sir, there is a saying in Kural: "This man will do this work in this way conceived, with care, and then, let him truly proceed."

AN HON. MEMBER: That is about a man, not about a woman.

SHRI G. T. DHANDAPANI: Sir, many national leaders who have dedicated their lives for the cause of independence came with great responsibility and conscience to the conclusion that some extraordinary executive measure was necessary to deal with the situation in the interests of the country as a whole. This was the reason our great leaders like Pandit Jawaharlal Nehru, Sardar Vallabhai Patel and others, thought this kind of Bill was necessary.

Sir, I had no opportunity to take part in the freedom struggle because of my age. But, I always respect the leaders who sacrificed all their happiness for the sake of the great ideology lodged by the Congress Party, their contribution to this country during British Raj was tremendous. Even the living leaders like Shri Morarji Desai and Shri Charan Singh rendered a remarkable service to the nation during the struggle for independence. Similarly, the Communist Party of India—now there are 2 of them; they are the protectors of proletariats and working classes—also rendered service to the common people. In the same-way, I have great respect for Vajpayeeji and other prominent Janata

Party and Lok Dal leaders. They are all experienced people. Mr. Morarji Desai was Minister for many years at the Centre, and then became the Prime Minister of India. Similarly, Mr Charan Singh was the Home Minister, Finance Minister and then the Prime Minister of India. All these people know what are the difficulties in administration.

Of course, people voted for Janata Party to rule this country for 5 years. But they did not like them to rule for the full term. They relinquished office in the middle, just in the interests of the people. Had they continued in Power. I don't know what would have been the fate of this country. However, all these people did not oppose this type of legislation when they were in power. I am an ordinary man, representing a small constituency. Why should I oppose this Bill, when all these great leaders of this country had accepted this proposition? That is my question to our friends.

Secondly, the Bill has become the target of attack inside Parliament as well as outside, in the forum of lawyers, prejudiced Press, and among retired and frustrated politicians. As far as I am concerned, this Bill should have been introduced long before, because as soon as this Ordinance was issued, I could not find any effect of it at all. That is why I say that this ordinance should have been issued long before. People expected something from this Government. That is why they voted for Mrs. Gandhi to rule this country.

Such Bills were introduced during the Janata rule i.e. between 1977 and 1979. 27 Ordinances were promulgated by the Janata Government, that too just on the eve of the sessions of Parliament. I can give many instances: the Compulsory Deposit (Amendment) Ordinance 1977 was promulgated just 28 days before the session of Lok Sabha; the Yoga Undertakings Ordinance—for which there was no necessity at all—was introduced just 17 days before the commencement of the session, and the Smith Stanistreet

Co. Ltd. Ordinance was promulgated just 44 days before the session.

Indian Iron and Steel Company Ordinance—that was promulgated on 13-10-1977 just 29 days before the commencement of the Lok Sabha. In the same way many Ordinances had been promulgated 16 or 20 days before the session. All that has been done. Therefore this point is not good. Friends have stated that in Madhya Pradesh they promulgated an ordinance under which a person can be detained upto 3 months if the state government, that is the district magistrate, is satisfied that such detention was necessary to prevent disorder. In Jammu and Kashmir also they issued an Ordinance. That was referred to the then Prime Minister, Morarji Desai. It is reported in the Press:

“Mr. Morarji Desai has suggested that the maximum period of detention might be made less than two years.”

He was not opposed to that; he was concerned about the period of detention. Then, this is what another Prime Minister, Mr. Charan Singh said and it is reported in the *Indian Express*:

“Mr. Charan Singh advanced a dangerous argument that if the administration does not have reason of its responsibilities it will be exposed to do some damages and to adopt some illegal methods and colourable uses of law.”

Our communist friends are running the government in two or three States. At one time in U.P. which tends to hold some of the most dubious records in the country, Mr. Charan Singh and C. B. Gupta managed between them to issue 26 ordinances within a week's time. In the same way the United Front Government of West Bengal did in the 1960s. Here is the record of what political parties have done when they came to power.

In my State they had issued four Ordinances. One is to arrest the

[Shri G. T. Dhandapani]  
 agriculturists when they do not pay their arrears. An Ordinance was there restricting the right to strike. I ask my communist friends: still you are supporting that Government in Tamilnadu but at the same time you are opposing this government for issuing Ordinances here, in the Centre. Why this double standard? You support one ordinance there, in Tamilnadu and you oppose one Ordinance here. Is it not because you are allied to MGR that you are opposing the Government here?... (Interruptions)

AN HON. MEMBER: What are you saying? We supported the Bonus Ordinance here; we support good things.

SHRI C. T. DHANDAPANI: So, Sir, I don't find any *bona fides* in opposing this action. I don't want to take much time. I will finish within five minutes time. Secondly, the most important thing that has been stated.... (Interruptions)

MR. CHAIRMAN: You have taken 15 minutes.

SHRI C. T. DHANDAPANI: I will conclude my speech. The most important thing is as the hon. Minister Mr. Sathé also has stated—There is difference between the two Bills. Some people compare MISA and the present National Security Ordinance. Now they have powers to go to the court and the detenu has to be informed of the reasons for detention.

AN. HON. MEMBER: Not in all cases. In certain cases they need not be given. (Interruptions)

SHRI C. T. DHANDAPANI: So, they can go to the court, that is, the Advisory Board; then the Advisory Board will decide. In one way it can be misused. Where non-Congress Governments exist, they can misuse this by saying, "this is a central legislation, in accordance with the Central legislation I am arresting, I am putting you behind the bars." Just to misuse the name of Mrs. Gandhi, they will do it. Non-Congress Governments in their

States will certainly do it. The Government here should look into the matter and see that it is not misused. I want to say one thing. Many things have been stated about Centre-State relationships. Some powers have been entrusted by the Centre to the States in this Bill. It is not correct. But I read from a paper when Janata Party was in power, Acharya Vinoba Bhave went on protesting against cow slaughter. Vinobaji wanted some legislation to be brought either by the Centre or by the States. Two State Governments refused, West Bengal as well as Kerala. Then Vinobaji went on fast. Our former Prime Minister, Mr. Morarji Desai requested him to give up the fast.

He did it. But the West Bengal Government and the Kerala Government, did not pass that legislation. So, what did they do? The Central Government introduced a legislation, central legislation against the will of two State Governments i.e. West Bengal and Kerala. The legislation was introduced as the 50th amendment in 1979. That was introduced in the Rajya Sabha. So, this question of Centre-State relations does not arise here. Before I conclude though the time is so sort, before I conclude, I want to (Interruptions)

MR. CHAIRMAN: You have taken more time....

SHRI C. T. DHANDAPANI: Sir, my party has been allotted 15 minutes.

MR. CHAIRMAN: You have taken more than that.

SHRI C. T. DHANDAPANI: I want to conclude my speech with only one thing. People are expecting many many things from this Bill. I do not know what the Government is going to do with this Bill, whether they are going to take action or not because the Government has already passed one Bill, for the Prevention of black-marketing of essential commodities. Certain steps they have taken. But they are not at all implementing.

People are not getting grains, they are not getting commodities at cheaper rates. So there must be stringent action against those people. That is why I said that no action was taken to check the hoarders, smugglers and black marketeers and the cases against them should have been processed by using this Bill.

Before I conclude, I want to say only one thing. This Bill is not brought against politicians. The Prime Minister has said it and our Home Minister also has written letters to all the State Governments that it should not be misused. The Prime Minister also assured in Madras that it will not be used against the politicians; it will not be used to curtail the liberty of individuals and it is intended for blackmarketeers and hoarders. She said like that. I started with quoting a Kural and I conclude by quoting another Kural:

"Determined action springs from a determined mind. All else is external to this."

With this, I conclude my speech.

16 hrs.

श्री हरीश चन्द्र सिंह रावत (अमोड़ा) : सभापति महोदय, आज से दो ही दिन पूर्व इस आर्डिनेन्स के ऊपर जिस को बिल के रूप में परिवर्तित करने के लिए यहां पर प्रस्तुत किया गया है, मैंने माननीय सदस्य, नई दिल्ली का भाषण सुना। उनके भाषण को सुनकर मुझे ऐसा लगा मानो वह अपनी आत्मा के भय से भयभीत हो कर कुछ प्रलाप कर रहे हों, कुछ विलाप कर रहे हों। आत्मा के भय से भयभीत होने की बात मैंने इसलिए कही क्योंकि मैं जानता हूं, बुद्धि और विवेक से कोई भी व्यक्ति इस आर्डिनेन्स का विरोध नहीं कर सकता। लेकिन जब विवेक बिका हुआ हो, जब आत्मा पर दूसरे का कब्जा हो तो आदमी मजबूर हो

जाता है और मैं यह समझता हूं कि माननीय सदस्य, नई दिल्ली इस बात को जानते हैं कि इस विधेयक के ऐक्ट बन जाने से उनकी पार्टी का आधार चरमरा जायगा क्योंकि इस बात को सारा राष्ट्र जानता है कि माननीय सदस्य, नई दिल्ली की पार्टी जो भारतीय जनता पार्टी कही जाती है, उस को भारतीय जनता पार्टी बल्द आर०एस०एस० कहा जाय तो ज्यादा उचित होगा और आर०एस०एस० और भारतीय जनता पार्टी के सब से बड़े आधार हैं ब्लैक-मार्केटियर्स....

श्री अटल बिहारी बाजपेयी (नई दिल्ली) : बल्दियत की बात मत कीजिए, जरा राजनैतिक भाषण कीजिए।

अध्यक्ष महोदय, मुझे आपत्ति है। क्या बोल रहे हैं आप? अगर भारतीय जनता पार्टी की बल्दियत आर०एस०एस० है तो कांग्रेस की बल्दियत एक अंग्रेज है। आप इस तरह का भाषण चाहते हैं इस सदन में?

श्री हरीश चन्द्र सिंह रावत : यदि अच्छा मनुष्य अंग्रेज है तो हमें उस को मानने में कोई इन्कार नहीं है।

श्री अटल बिहारी बाजपेयी : शर्म आनी चाहिए, इस तरह का भाषण करते हैं?

श्री हरीश चन्द्र सिंह रावत : मैं तो मानस पुत्र होने की बात कर रहा हूं और आर०एस०एस० का मानस पुत्र तो है ही भारतीय जनता पार्टी। इस को हम ने नहीं कहा है जो आप के साथ रहे हैं उन्होंने कहा है और आप उनके साथ सरकार में बड़े लम्बे समय तक रहे हैं। इसलिए आप को इन्कार नहीं होना चाहिए।

जो भारतीय जनता पार्टी है उस का आधार है ब्लैक-मार्केटियर और इस बिल से

[ श्री हरीश चंद्र सिंह रावत ]

सब से ज्यादा खतरा अगर किसी को है तो ब्लैक-मार्केटिंग को है क्योंकि इस बिल को लाने के पीछे सब से बड़ा मंशा है कि ब्लैक-मार्केटिंग जो इस समाज के लिए सब से बड़े कलंक है जिनसे कि समाज को सब से बड़ा खतरा है, जो इस देश में मूल्य-वृद्धि के लिए सब से ज्यादा जिम्मेदार हैं उनको कंट्रोल में लाया जाय, उन होर्डर्स को कंट्रोल में लाया जाय जो लोगों के जीवन को अभाव से ग्रस्त कर रहे हैं . . .

श्री अटल बिहारी वाजपेयी : पालिया-मेंट के मेम्बर श्री ए० के० राय को पकड़ा गया था, वह ब्लैक-मार्केटिंगर हैं ?

श्री हरीश चंद्र सिंह रावत : उन प्राफिटियर्स को जो ऊंचे ऊंचे दामों को बढ़ाकर लोगों के जीवन को दूभर करते हैं उन को कंट्रोल में लाया जाय । मैं समझता हूँ कि इस प्रिवेंटिव डिटेंशन के जरिए जिस के जरिए सरकार की मंशा यह है कि इस तरीके के तत्वों को केवल निरोधात्मक तरीके से 12 महीने के लिए जेल में डाला जाय, उस के मन में भय पैदा किया जाय, मैं तो यह चाहता हूँ और मेरा निवेदन है गृह मंत्री जी से, आज समाज की और वक्त की मांग है कि ऐसे तत्वों को जो समाज का जीवन दूभर किए हुए हैं, जो समाज के सीने पर जोक की तरह चिपके हुए हैं, जो समाज के नाम पर बदनुरा दाग हैं उन को यदि 12 साल तक भी जेल में डालना पड़ता है तो उसके लिए भी विधेयक उन को लाना चाहिए ।

दूसरा खतरा इस से स्मग्लर्स को है । स्मग्लर्स से भी मुझे ऐसा लगता है भारतीय जनता पार्टी के लोगों का कुछ निकट का रिश्ता है चाहे जेठमलानी जी के रास्ते से हो या किसी और तरीके से हो । मैंने

पिछली बार भी इसी सम्मानित सदन में जब ब्लैक-मार्केटिंग करने वालों और मूल्य वृद्धि करने वाले लोगों के खिलाफ विधेयक लाया गया था तो उस बहस को मैंने सुना था और उस समय भी इसी प्रकार के इसी से मिलेजुले विचार माननीय सदस्य नई दिल्ली ने इस सदन के सामने प्रस्तुत किए थे । आप पिछले रिकार्ड को उठाकर देख लीजिए, जब भी कभी इस प्रकार का विधेयक लाया गया होगा जिससे कि देश में सुख चैन और अमन आ सके तो उस समय भारतीय जनता पार्टी जो कि पहले जनसंघ थी, उसकी ओर से इसी प्रकार की बातें कही गई होंगी । आज सारा देश इस बात को जानता है कि अगर हमारे देश की एकता को कोई सब से बड़ा खतरा है तो वह जातिवादी तत्वों से है, साम्प्रदायिक तत्वों से है और धार्मिक उन्माद फैलाने वाले तत्वों से है । इस तथ्य से कोई इनकार नहीं कर सकता कि 1977 में, जब जनता पार्टी शासन में आई तो उम के बाद 1977-78 में एक दम 230 साम्प्रदायिक दंगे हुए, 1978-79 में 304 दंगे हुए और 1979-80 में 306 दंगे हुए । यदि आप इस पर गम्भीरता से विचार करें तो यह दंगे अधिकांशतः उन्हीं क्षेत्रों में हुए है जहां पर कि जनता पार्टी के जनसंघ घटक के लोग सत्ता में शामिल थे । अलीगढ़ इसका सब से बड़ा उदाहरण है । अलीगढ़ शहर की जनता पार्टी के जो अध्यक्ष थे, अटल जी इनकार नहीं कर सकते हैं, वे उनके आर०एस० एस०के सदस्य थे, उनके जनसंघ सदस्य थे और सरकार ने स्वीकार किया कि उनका हाथ दंगों के पीछे था । इसी प्रकार से बिहार में कोई थे जिन्होंने जमशेदपुर में दंगे करवाए थे, वह भी इन्हीं की पार्टी के थे । उत्तर प्रदेश में, बिहार में या जहां भी कहीं इस प्रकार की बातें हुई हैं जहां भी कम्युनल वारदातें हुई हैं वहां सब से बड़ा हाथ अगर किसी का था तो वह भारतीय जनता पार्टी का था । इसका कारण यह था कि प्रशासन

में और दूसरी जगहों पर आपने अपने लोगों को फिट किया हुआ था। मेरा निवेदन है कि आज जो जातिवाद और धर्म के नाम पर इन्सान के दिल में नफरत पैदा करने वाले लोग हैं उनको नियंत्रण में लाया जाए नहीं तो इस देश की सामाजिक एकता खण्डित हो जायेगी। यदि आप यह समझते हैं कि इन लोगों को साधारण रूप से समझा बुझा कर ठीक किया जा सकता है तो मैं इस सम्बन्ध में कबीरदास जी का एक दोहा कहना चाहता हूँ :

दाग जो लागा नील का, सौमन साबुन धोय ।  
लाख जतन पर बोधिये, कागा हंस न होय ॥

यदि आप समझते हैं कि भारतीय जनता पार्टी के लोग, आर० एस० एस० के लोग या ऐसे अन्य साम्प्रदायिक तत्व सुधर जायेंगे तो वे साधारण तौर पर मानने वाले नहीं हैं। यदि उनको नियंत्रण में लाना है तो निश्चित तौर से कुछ ऐसे कदम उठाने पड़ेंगे जिनसे ऐसे तत्वों को कुचला जा सके ताकि देश और समाज की एकता छिन्न-भिन्न न हो।

आप आसाम के उदाहरण को देखें। मैं मानता हूँ जिस समय आसाम में आन्दोलन की शुरुआत हुई उस समय इसका आर्थिक आधार रहा होगा लेकिन बाद में आर० एस० एस० के लोगों ने वहाँ के आन्दोलन में सक्रिय रूप से प्रवेश किया जिसका दुष्परिणाम आज हमारे सामने है। इस बात से इन्कार नहीं किया जा सकता कि 1978 से पहले भारतीय जनता पार्टी या आर० एस० एस० का कोई नेता वहाँ नहीं गया था लेकिन 1978 के बाद आर० एस० एस० के चीफ श्री देवरस साहब वहाँ पर तीन बार गए और उनके एक डिप्टी श्री राजेन्द्र सिंह भी तीन चार बार लम्बे समय तक आसाम में रहे। कई-कई कैम्प उन्होंने वहाँ लगाये, इसलिए भले ही आसाम के आन्दोलन का स्वरूप प्रारम्भ में

आर्थिक रहा हो लेकिन बाद में आर० एस० एस० के नलबारी कैम्प के उपरान्त उसका कम्युनल स्वरूप तथा धार्मिक उन्मादी स्वरूप उभर कर समाने आया। आज अल्प-संख्यकों का जीवन वहाँ खतरे में पड़ा हुआ है और सारे राष्ट्र की आंखें आपकी ओर लगी हुई है। सरकार का कर्तव्य है कि वह आर० एस० एस० या जो दूसरे धार्मिक आधार पर काम करने वाले संगठन हैं उन पर प्रतिबंध लगाए। आपने जब आर० एस० एस० पर प्रतिबंध लगाया तो इस तरह के जो धार्मिक झगड़े होते हैं, जो साम्प्रदायिक उपद्रव होते हैं, वे नियंत्रण में आये और जब आपने प्रतिबंध हटाया तो मुरादाबाद जैसी घटनायें हुई और यदि आप मुरादाबाद की घटनाओं की तह में जायें तो निश्चित तौर पर आप पायेंगे कि आर० एस० एस० और आर० एस० एस० के साथ मिल कर काम करने वाले संगठनों का उसमें हाथ है।

मान्यवर, मैंने इस सदन में सम्माननीय सदस्य जावपुर का भाषण भी सुना। मुझे लगा कि सत्ता में रहने और सत्ता से बाहर विरोध पक्ष की भूमिका निभाने के दो विरोधी दायित्वों के बीच उनका व्यक्तित्व बिल्कुल विभाजित था। वे इस बात को भूल गये कि एक तरफ त्रिपुरा में उनकी पार्टी इस तरह का आर्डिनेंस लाकर सी० पी० सी० को अमेंड करके छः महीने तक किसी भी व्यक्ति को नजरबन्द रख सकती है और दूसरी तरफ यहाँ पर नजरबन्दी के इस अध्यादेश का विरोध कर रहे हैं—ये दोनों समझ में आने वाली बात नहीं है। मैं जानता हूँ वे पश्चिम बंगाल को एक प्रकार की जागीर समझने लग गए हैं। जब हम कभी पश्चिम बंगाल की गलतियों के विषय में, वहाँ की सरकार की कमजोरियों के विषय में, इस सदन में आवाज उठाते हैं, तो सारे मार्क्सिस्ट कम्युनिस्ट पार्टी के लोग इस तरह से विरोध करते हैं, जैसे कि यह अधिकार हम लोगों को ही नहीं।

[ श्री हरीश चन्द्र सिंह रावत ]

मान्यवर, जब बंगाल के अन्दर उन्होंने हाल ही में बंगाल बन्द का आन्दोलन किया, तो उसकी वजह से वहां पर उन्होंने जिस तरीके से केन्द्र को चुनौती देने की बातें कीं, उसको कोई भी सहन नहीं कर सकता है। वहां पर इस तरह के आन्दोलन की श्रृंखलां सी बन रही हैं, जिसके जरिये पृथकतावादी शक्तियां सिर उठा रही हैं। चाहे गोरखालैंड की बात हो, चाहे झारखण्ड की बात हो—जगह-जगह पृथकतावादी शक्तियां सिर उठा रहीं हैं और ऐसे समय में पश्चिम बंगाल की सरकार के द्वारा जिस तरीके से चुनौती दी जा रही है, वह भी एक खतरा है, जिसके बारे में सोचना चाहिए। आज कम्यूनिस्टों के इरादों के विषय में, मार्क्सिस्ट कम्यूनिस्ट लोगों के इरादों के विषय में भी हमको सचेष्ट रहने की ज़रूरत है। आपको इस बात पर बराबर नजर रखनी होगी कि इस तरह की पृथकतावादी ताकतें सिर न उठा सकें और हमारे देश के अन्दर इस तरह की विघटनवादी शक्तियां सिर न उठा सकें। आज जगह-जगह इन लोगों को नियंत्रण में लाने के लिए, मैं समझता हूँ कि इस विधेयक से, इस बिल से कोई और बढ़िया बिल नहीं हो सकता है।

मैं समझता हूँ कि इससे राजनीतिक लोगों को भय नहीं होना चाहिये। इससे समाज में काम करने वाले लोगों को भय नहीं होना चाहिये, इससे भय उन लोगों को होना चाहिए जो जनता को मुसीबतों में डालना चाहते हैं। इसलिए किसी भी सरकार का फर्ज है, उत्तरदायित्व है कि जनता को कठिनाईयों में डालने वाले लोगों को, जनता के जीवन को दूभर करने वाले लोगों को, देश की एकता को खण्डित करने वाले लोगों को, समाज की एकता को खण्डित करने वाले लोगों को, इस बिल के द्वारा कंट्रोल में लायें। मैं समझता हूँ कि आपके नेतृत्व में हम ऐसे लोगों को ऐसे तत्वों को नियंत्रण में

लायेंगे और हमारे संविधान के जो निर्माता थे, उन्होंने भी इस बात को बहुत महत्वपूर्ण समझा और वे जानते थे कि इस देश के अन्दर ऐसे लोग भी पैदा हो सकते हैं, जिन लोगों ने महात्मा गांधी की हत्या की है, तो आगे आने वाले दिनों में हिन्दुस्तान की एकता के लिए खतरा पैदा कर सकते हैं। इसलिए उन्होंने संविधान की धारा 22 में इस प्रकार के प्रोवीज़िन को रखा। इसीलिए सरदार पटेल से लेकर हर मनीषी, हर व्यक्ति जो इस देश की एकता की भलाई के लिए सोचता था। इस प्रकार के निवारक नजरबन्दी विधेयकों को यहां लाया।

मैं माननीय मंत्री जी को बधाई देता हूँ कि वे ऐसे नाजुक समय में ऐसा माकूल विधेयक सदन के सामने लाए हैं, जिसमें कि सारा राष्ट्र आपके साथ है, सारा देश आपके साथ है।

मान्यवर, मैं आपको बहुत-बहुत धन्यवाद देता हूँ कि आपने मुझे बोलने के लिए समय दिया और मैं अपना भाषण समाप्त करता हूँ।

श्री विजय कुमार यादव (नालन्दा) : सभापति जी, इस समय जिस बिल पर इस सदन में विचार हो रहा है, मैं उसका विरोध करने के लिये खड़ा हुआ हूँ। मुझे सबसे ज्यादा आश्चर्य इस बात का है कि जबसे हिन्दुस्तान में कांग्रेस की हुकूमत आई, कई बार इस तरह के बिल यहां लाये गये और उनको पास भी कराया गया...

श्री एम० रामगोपाल रेड्डी (निजामाबाद) : देश की भलाई के वास्ते—ऐसा भी बोलिये।

श्री शिव कुमार यादव : भलाई के वास्ते या बुराई के वास्ते—इस वक्त मैं उस पर नहीं जा रहा हूँ। लेकिन मैं जिस बात को कहना चाहता हूँ—उस को समझिये—वोटिंग के समय तो कांग्रेस के सभी लोगों

ने उन बिलों का समर्थन किया, लेकिन जब कभी भी उन बिलों को सदन में लाया गया तो शासक पार्टी यानी कांग्रेस पार्टी के अन्दर चन्द ऐसे डेमोक्रेटिक एलीमेंट्स जरूर निकले जिन्होंने हाउस के अन्दर उस बिल का विरोध किया और पार्टी डिस्प्लिन के मातहत बाद में वोटिंग में उन्होंने पक्ष में मत दिया। लेकिन यह पहला मौका है जब कांग्रेस में एक आदमी भी ऐसा नहीं निकला जो इस हाउस में अपनी सच्ची आवाज को प्रकट कर सका या इस बिल का कम से कम इन्फार्मली विरोध करता। यह इस बात का सुबूत है कि यह पार्टी जो इस समय शासन में है, वह कांग्रेस नहीं है, जिस ने आजादी की लड़ाई लड़ी थी। यह वह कांग्रेस नहीं है जो आजादी के बाद पावर में आई। आज यह कांग्रेस कांग्रेस न रह कर केवल एक व्यक्ति की पार्टी बन कर रह गई है और वह श्रीमती इन्दिरा गांधी की पार्टी है। उनके खिलाफ किसी भी कांग्रेस के आदमी को बोलने की हिम्मत नहीं है—यह स्थिति आज कांग्रेस के अन्दर पैदा हो गई है। जब खुद इस पार्टी के अन्दर डेमोक्रेसी नहीं है, प्रजातंत्र नहीं है, तो जाहिर बात है कि देश को ये प्रजातंत्र क्या दे सकेंगे, देश के अन्दर प्रजातंत्र की हिफाजत क्या कर सकेंगे ?

अब जहां तक हमारी कम्युनिस्ट पार्टी का सवाल है—बहुत सारी बातें यों पर कम्युनिस्ट पार्टी के बारे में उठाई गई हैं। कम्युनिस्ट पार्टी का स्टैण्ड इस तरह के कानूनों के बराबर "कॉन्सिस्टेंट" रहा है। हम लोग बराबर इस तरह के प्रीवेंटिव डिटेन्शन कानून का विरोध करते रहे हैं। हमारे साठे जी ने कहा—कांग्रेस का एक भी उदाहरण बतला दीजिये जब कि कांग्रेस के लोगों ने हिंसा से काम लिया हो, बल्कि वे हिंसा के लिये विरोधी पार्टियों को दोषी बतला रहे थे। हम को याद है—

केरल में जब कम्युनिस्ट पार्टी की पहली मिनिस्ट्री बनी थी, श्री ई० एम० एस० नम्बूदरीपाद उसके मुख्य मंत्री थे, श्रीमती इन्दिरा गांधी उस समय कांग्रेस की प्रेसीडेंट थीं और स्वर्गीय पं० जवाहर लाल नेहरू उस समय हिन्दुस्तान के प्रधान मंत्री थे। उस समय वहां कांग्रेस पार्टी अपोजीशन में थी। उस पार्टी ने वहां पर आन्दोलन चलाया था। कांग्रेस के लोगों ने बसों को जलाया, हड़ताल कराई और न मालूम कितने वायलेंस के काम किये थे और बाद में कम्युनिस्ट पार्टी की उस पहली सरकार को इन्होंने समाप्त कर दिया था। यह इनका पुराना इतिहास है। जनता पार्टी के रिजिम में भी इन कांग्रेस के लोगों ने पूरे हिन्दुस्तान में कलकटोरेट्स का, कचहरियों का घेराव किया था। बंगाल में . . . .

MR. CHAIRMAN: Why don't you speak on the Bill?

(Interruptions)

श्री अटल बिहारी वाजपेयी : इन से पहले जो वक्ता बोल रहे थे, वह किस चीज पर बोल रहे थे? आप ऐसा व्यवहार मत कीजिये।

श्री आरिफ मोहम्मद खां (कानपुर) : उन्होंने यही कहा है कि दिल से बोलिये, ऊपर से मत बोलिये।

श्री विजय कुमार यादव : जब ये लोग असम की चर्चा करते हैं तो वहां पर यातायात अवरुद्ध करने की बात करते हैं। यातायात अवरुद्ध करने के लिये कांग्रेस (आई) के लोगों ने बंगाल में जो नारा दिया था, उसकी मुखातिफत खुद इस सदन में हम लोगों ने की थी। इसलिये सभापति जी, कांग्रेस के लोग जो इस बिल को सदन में लाये हैं उन का मकसद वह नहीं है जो वे यहां लोगों के सामने कह रहे हैं।

[ श्री विजय कुमार यादव ]

वे कहते हैं कि देश में रायट्स हो रहे हैं, ला एण्ड आर्डर की प्राबलम है। मैं बतलाना चाहता हूँ कि देश के अन्दर बहुत सारे ऐसे कानून मौजूद हैं जैसे कई राज्यों में गुण्डा एक्ट है, जो इलाके हमारे डिस्ट्रिक्ट हैं, उन के लिए डिस्ट्रिक्ट एरियाज एक्ट बना हुआ है, ब्लैक-मार्केटिंग, होडिंग और तस्करी को रोकने के लिए इसी सदन में कानून पास हुआ है। इस के अलावा अभी हाल में सी० आर० पी० सी० में एमेडमेंट किया है। इतने से भी जब इन को चैन नहीं मिल रहा है तो ये क्या कर रहे हैं? ये देश के अन्दर प्रेजीडेंशियल टाइट, आफ गवर्नमेंट ला करके पूरी सत्ता एक व्यक्ति के हाथ में केन्द्रित करने की साजिश कर रहे हैं और उसी उद्देश्य को सामने रख कर, उसी उद्देश्य को पूरा करने के लिए ये देश के अन्दर से डेमोक्रेसी को समाप्त करने के लिए ऐसे विधेयक ला रहे हैं। 10 महीने पहले चुनाव के वक्त जो इन्होंने वायदा किया था, आज उस वायदे को पूरा करने में ये असफल हो रहे हैं और आज देश में एक तूफान उठ रहा है, देश के अन्दर गरीबी बढ़ रही है, बेरोजगारी बढ़ रही है, महंगाई बढ़ रही है और इन तमाम कारणों से किसान का जो उत्पादन है, उसका उसको लाभप्रद मूल्य नहीं मिल रहा है। इस नेशनल सेक्यूरिटी आर्डिनेन्स का डर दिखा कर और इस विधेयक को पास करा कर और अपोजीशन की तरफ उंगली उठा कर अगर यह समझते हैं कि देश के अन्दर सही सवालों को ले कर जो आन्दोलन उठने वाला है, वह इस कानून के जरिए से रुक जाएगा, तो यह इन का एक भ्रम है। इस कानून को ले कर देश में एक व्यापक जन आन्दोलन खड़ा होगा। 1977 में इनको सबक मिल चुका है। यह दूसरी बात है कि यह बहुत जल्द उस को भूल गये हैं। ये कहते हैं कि हम अपोजीशन पार्टीज के खिलाफ

इसको लागू नहीं करेंगे। यू० पी० के मुख्य मंत्री ने क्या कहा, यह सब जानते हैं। बिहार में श्री ए० के० राय के साथ क्या किया गया? बहुत सारी बातों का मुख्य मंत्री खुले आम ऐलान कर रहे हैं। ... (व्यवधान) ... सी० पी० आई० के बारे में आप क्या समझ रहे हैं। वह जमाना खत्म हो गया है जब सी० पी० आई० ने आप का साथ दिया था। आज सी० पी० आई० आपकी जन-विरोधी नीतियों को समाप्त करने में अपनी पूरी ताकत लगा देगी। इस के लिए वह कोई कोर-कसर बाकी नहीं छोड़ेगी। हम वामपंथी ताकतों को संगठित करके जन विरोधी नीतियों को समाप्त करना चाहते हैं। आपने जो यह आर्डिनेन्स जारी किया है, वह लोगों को और खास तौर से अपोजीशन पार्टीजों को रोब में लाने के लिए किया है। जो आप उनको धमकियाँ देते हैं या उन पर इल्जाम लगाते हैं, इससे कुछ होने वाला नहीं है। एक तरफ तो आप कहते हैं कि हम आप के खिलाफ इस का इस्तेमाल नहीं करेंगे लेकिन अगर इसके विस्तार में जाते हैं, तो यह पाते हैं कि अगर आन्दोलन होगा, तो इसका इस्तेमाल होगा। आन्दोलन तो होगा ही। आज किसान उठ रहा है, मजदूर उठ रहे हैं। आप ने जो यह कानून बनाया है, उस में आप क्या कहते हैं। आप कहते हैं कि अगर भारत की सुरक्षा के लिए खतरा होगा, तो हम इसको इस्तेमाल करेंगे। इनका कहना यह है कि हमने यह कानून भारत की सुरक्षा के लिए बनाया है लेकिन मैं इस विधेयक की धारा 3 को पढ़ कर सुनाना चाहता हूँ :

“यदि केन्द्रीय सरकार या राज्य सरकार का,—

(क) किसी व्यक्ति के सम्बन्ध में समाधान हो जाता है कि उसे भारत की सुरक्षा, भारत के विदेशी सरकारों से सम्बन्ध या भारत की सुरक्षा पर प्रतिकूल प्रभाव डालने वाली रीति से कार्य करने से रोकने की दृष्टि से ऐसा करना आवश्यक है... तो वह यह निदेश देते हुए आदेश कर सकेगी कि उस व्यक्ति को निरुद्ध कर लिया जाए।”

इसके बाद 3(2) में यह लिखा हुआ है :

“यदि किसी व्यक्ति के सम्बन्ध में केन्द्रीय सरकार या किसी राज्य सरकार का समाधान हो जाता है कि उसे राज्य की सुरक्षा पर प्रतिकूल प्रभाव डालने वाली रीति से कार्य करने से या लोक व्यवस्था बनाए रखने पर प्रतिकूल प्रभाव डालने वाली रीति से कार्य करने से या समुदाय के लिए आवश्यक प्रदायों और सेवाओं को बनाए रखने पर प्रतिकूल प्रभाव डालने वाली रीति से कार्य करने से रोकने की दृष्टि से ऐसा करना आवश्यक है तो वह यह निदेश देते हुए आदेश कर सकेगी कि उस व्यक्ति को निरुद्ध कर लिया जाए।”

अब इसका मतलब क्या हुआ। मजदूरों का आन्दोलन होता है और वे मजदूर सही सवाल को ले कर हड़ताल करते हैं, जो उन का कांस्टीट्यूशनल राइट है, तो यह कह कर कि ये आवश्यक वस्तुओं की सप्लाय में बाधा डाल रहे हैं, उन के ट्रेड यूनियन राइट्स को इस विधेयक के द्वारा छीनना

चाहते हैं। आप मजदूरों से उन के अधिकारों को छीनना चाहते हैं और आपने पहले भी यह किया है और उसका नतीजा आप को भी मिला।

इमलिए मैं इसका विरोध करता हूँ और मैं ऐसा समझता हूँ कि आप सारे लोग जो उधर बैठे हैं, जो सब के सब इस का समर्थन कर रहे हैं, आपने खुद देखा होगा कि श्रीमती इन्दिरा गांधी ने इमर्जेंसी के मौके पर आप के कई लोगों को गिरफ्तार किया था। आप इस वक्त तो हाँ में हाँ मिला रहे हैं लेकिन आप में से भी कई लोगों को भी इस बात का अहसास बाद में होगा कि हम ने गलत काम किया है। हम लोग तो जेल जाएंगे ही पर हम लड़ेंगे और लड़ते रहेंगे लेकिन आपको भी बाद में इस का पता चलेगा कि आप ने यह गलत काम किया है जब आपको भी यह सरकार सही सवाल उठाने के कारण पकड़ कर जेल में डाल देगी।

इन सबके साथ मैं इस का विरोध करता हूँ और अपनी बात समाप्त करता हूँ।

\*SHRI ERA ANBARASU (Chengalpattu): Hon. Mr. Chairman, Sir, welcoming the National Security Bill, 1980 and the Ordinance preceding it, I wish to say a few words.

The hon. Members who preceded me placed before the House various view points about the Bill. The hon. Members from the Opposition charged that this Bill is a noose around their necks. I would like to assure that this has not been brought forward to berate them. This legislation is meant to arrest the black-marketeers, adulterers amassing wealth at the cost of human lives, hoarders, anti-social and anti-national elements who hold the country to ransom, the inciters of insurgency and the perpetrators of communal crimes, the fleeing monopo-

[Shri Era Anbarasu]

lists and manipulators of trade and business. I am sure that the Opposition members will not want the Government to remain a silent spectator but take legislative steps to restrain the perfidious activities of those who want to mortgage the sovereignty and security of the nation. Those who are law-abiding citizens need have no fear. Those who are leading the political parties on proper democratic norms will not become the victims of this law.

The hon. Members, Shri Unni Krishnan was waxing eloquent about the insidious role of Mrs. Gandhi in having this Bill enacted for the purpose of perpetuating herself in power. I would like to remind him that people of the country have given their massive verdict in her favour. They have reposed their faith in her leadership of the nation. They know that Mrs. Gandhi alone will take the country to the commanding heights of prosperity and well being. If she is chosen as the leader of the nation repeatedly by the people of the country, does he expect her to abdicate her responsibility of ruling the country? The Central Government is duty bound to vindicate the faith of the people in Mrs. Gandhi by proper legislative and executive actions.

The Opposition Parties seem to be voicing their dissent just for the sake of opposing whatever is being done by the Government. The people outside are watching their destructive role. If they continue to bring down the edifice of democracy in our country, the people are not going to tolerate their antics. They cannot be the stumbling blocks in the implementation of welfare schemes. I have to warn them that they have to be wary of their waywardness. This Bill has been brought forward at the most opportune moment in the history of our nation. In the olden days the people were afraid of the existence of supernatural powers and they were apprehensive of the consequences of any crimes committed by them. When the monarchical system came about, they were afraid of the wrath of the King

if they committed crimes. Now we have the democratic system of Government. The people should be law-abiding and they cannot become a law unto themselves. Those who violate the laws of the lands should be punished. Everybody in this House will agree with me that there is a section of our society which has become adept in the exploration of the lacunae in the legislation. There is another section which systematically undermines the provisions of any law passed by the Parliament. This law should take care of those people whose sole purpose is to defeat the well-meaning legislative intentions of the Government.

Here, I have to refer to the phenomenal growth of lawyers in our country. Their legal acumen is used in such a manner to malign any law passed by the Parliament. The legal luminaries who are adorning the Courts of our country are swayed by the skillful but sly interpretation of the laws by these lawyers. They declare the laws as null and void on the ground of their being unconstitutional. The laudable objective of the law is lost in the labyrinth of arguments of advocates. This only provoked our Chief Minister of Maharashtra to declare that "democracy is a dictatorship of judiciary". The Parliament is the highest elected representative forum of the nation. If the laws as passed by the Parliament, with the declared objective of ushering in an era of social progress, are struck down as *ultra vires* of the Constitution, naturally Nehru's new India can never become a reality. How can we keep up our promise to the people of our country that we would work for their welfare? It is not that the Courts are the only citadels of the constitutional rights of the people. We want unity of power, not division of power. We want committed judges, committed courts, not committed to any individual but committed to the nation as a whole, committed to the welfare of the people, committed to the welfare of the nation. We want such Judges. The people expect the Judges to function in their interests. It has to be borne in

mind that the laws are not made the means to become affluent by a section of our society. The laws must be treated as potent instruments for bringing in the welfare of the people.

If in the garb of a politician, the anti-social element or the anti-national element is endangering the security of the country, then such a criminal should be brought to book. There is nothing wrong in arresting these people. There are certain elements in our society who will not hesitate to surrender the sovereignty of the country to Pakistan or China. What is wrong in putting them behind the bars? It has been argued that the ordinary laws of the land are enough to serve this purpose. But it is common knowledge that the ordinary laws lead to procrastination and also to heavy expenditure. To give an example, a man is stabbed to death and it happens that there is no eye witness to the death. On this ground the guilty goes scot-free. You have to agree with me that the law cannot be an abettor of crimes. The guardians of justice are influenced by the absence of an eye-witness to the crime. The society becomes the playground for these habitual offenders. A law of this kind under discussion will ensure dispensation of justice to the harassed people of our country.

In a democracy there are always chances for the Opposition Parties to come to power either in the States or in the Centre. In Tamil Nadu, West Bengal, Kerala and Tripura the Opposition Parties are in power. When the Centre passes a law for not only maintaining the law and order but also for sustaining peaceful atmosphere, the Opposition-ruled States may not implement such laws. The country cannot become a victim because of sticking to a democratic system of Government both in the Centre and in the States. There should be uniform legislative effort throughout the country. The law cannot be a matter of dispute between the Central Government and the State Government.

This law is not like the Maintenance of Internal Security Act. Within 5

or 10 days the reasons for the detention should be given to the detenué by the Government. The detenué has also been given the chance to approach a law court. None is being prevented from going to a court of law for having been detained under the National Security Act. There are so many Writ Petitions before the Supreme Court. Nobody has been prevented from going to the Supreme Court.

The Opposition Members were talking about the forfeiture of the Fundamental Rights of the individuals enshrined in our Constitution. What are the fundamental rights of the people who are exposed to sun, showers and shame? Do the Opposition Parties argue for the fundamental rights of such people to live in perpetual penury? 70 per cent of our population is living below the poverty line. It must be the sacred duty of any Government in power to eradicate the poverty of the masses. It is the fundamental duty of the Government to eliminate the smugglers, hoarders, adulterers, black-marketeers, tax-dodgers and all others who contribute to the maximum extent for undermining the economic programmes of the Government. The economic programmes alone can uplift the people in distress and in desolation. Whosoever it may be, whether it is a political personage or an anti-social element whose activities prevent expeditious implementation of such programmes for the welfare of the people, they must be apprehended. It may not be out of place to mention here that under MISA no action could be taken against those absconding from the country. My hon. friend, Shri Subramania Swamy was absconding and later he surfaced. He could escape the clutches of MISA. I am happy that this law provides for punishing the abscondee also.

This Bill has been brought forward at the most opportune moment. This will be the bed-rock for the successful implementation of economic plans formulated for the upliftment of the people. I welcome this law with all the emphasis at my command.

SHRI N. K. SHEJWALKAR (Gwalior): Mr. Chairman, Sir, I stand to oppose the Bill and support the Statutory Resolution disapproving the Ordinance. I do not want to have charges and counter-charges of a level which does not behove of hon. Members of Parliament. I am ready to think and consider that those who have brought this Ordinance seriously and sincerely want to tackle the problems before them. I can take into consideration that aspect. The problems which are posed today, they say, are inflation, law and order situation all over the country, communal riots—somebody is fostering that feeling—etc., etc. During the discussion, very respectable hon. Members have said that they have indicated that actually some political parties are responsible and are the main cause for such troubles. It indirectly means that this Ordinance is only meant to mend members of such political parties. COFEPOSA and other laws are there to deal with anti-social elements. No particular stress was laid upon that aspect. That was just, I should say, a slogan to promulgate this Ordinance and to bring forward this Bill. But actually the real intention seems to be as if the members of the Opposition are to be mended. May I submit that this is not the correct approach? Of course, some of my colleagues are also responsible for not being able to oppose this more early. I know because I come from Madhya Pradesh. Some of my friends will say, as has already been said, that in Madhya Pradesh there was a mini-Misa and "what did you do then?"... (*Interruptions*) Just wait. The same question was asked of me by the then Prime Minister, Mr. Morajibhai Desai and I told him that I was totally opposed to such a move and that I was not in favour of it. Preventive detention cannot serve any purpose. I have my own reasoning for that and that I am going to submit in brief. There were other friends also. When this move was there in Parliament, it was being brought in the form of some Criminal Procedure Code Amendment

Bill and I opposed it tooth and nail. There was a move to send it to a Select Committee and let the committee decide. I said I was basically opposed to such a move and that I did not agree. You may interpret it in any way you like—whether it was a dispute in the Party itself or anything you may like. But I am sure many of the conscientious people who supported me and others whom I supported were successful in seeing that that Preventive Detention Bill could not come here and that was dropped.

After all there is an Act. How is it operated? Today, for example, to solve the problems, what is the machinery on which the government is going to rely? The machinery is just the Police because only on the information of the Police I may be branded tomorrow as a man who is involved in subversive activities or I may be called as a man who is involved in unsocial activities or a man who is involved in smuggling. After all, what is the machinery on the basis of whose information these detention orders are to be passed? The only machinery is the Police. I do not want at this stage to make an attack on the Police institution as such. But, after all, it has been everybody's experience and even Justice Mulla ten years ago when he was a Judge of the Allahabad High Court, said what the Police do and how they are responsible for the major crimes in the whole of the country.

Sir, this is the recent issue of CURRENT—dated 6th December, 1980. On the last page it says:

"An analysis made in the USA once revealed that callousness and cruelty were found in identical proportions in the policemen and the criminal. The only difference was that the policeman applied it on behalf of the law and the criminal against it. What had created this mentality in the law giver and the law breaker was their constant association with crime, brutality, violence, perversion and persons who constituted the dregs of the social order.

The policemen could kill as easily as the criminals could kill. He acquired the same capacity to torture another without the sense of remorse, guilt or revulsion that would affect the normal person. He began to live in the image of his victims.

He became the other side of the same coin. It was a horrid truth. All one's being revolted at the idea that a man who sets out to safeguard goodness in society should end up losing it himself."

This is the reason why we see the blinding instances, the Mathura rape case, the attack on lawyers and what not. Everyday we hear these things and everybody is well aware of the fact how the Police diaries are changed everyday, how they are replaced and how they are manufactured. Everybody knows that. Those who are lawyers know it and those who are sufferers and otherwise also know it. This is the machinery on the basis of which this preventive detention law is going to be implemented.

Sir, I remember that an hon. Member of this House, ex-Member, Shri U.M. Trivedi was detained by an order of detention that was passed. This was in the very early days. At that time it was still considered necessary to give the ground. You will please imagine what were the grounds that were given. One of them was that he tried to climb a telephone pole and wanted to cut the wires. If you see him, he is now crippled and he cannot even walk properly. Against him this was the detention order passed. There was another incident.

**SHRI SOMNATH CHATTERJEE:** Mr. Sathe himself admitted that an old man of sixtyfive who suffered from paralysis was detained. So, it is better that he should be reminded again and again.

**SHRI N. K. SHEJWALKAR:** I can tell you. You can check up the records.

**MR. CHAIRMAN:** Mr. Shejwalkar, you have taken eight minutes and you should conclude now.

**SHRI N. K. SHEJWALKAR:** I shall conclude. You can check up the records. Pandit Deendayal Upadhyaya died in 1968 whose detention order was issued in 1975 only. This is where the satisfaction or the report of the police stands. This is the way in which the orders under the Preventive Detention are issued.

That is why, Sir, the Amenity International opposed and they favoured the individual rights to move the court and his freedom must be preserved. I do not know of any consideration that weighed behind them for bringing forward this Bill? Is the Ordinance or is this Bill going to help them to remove all the difficulties as was rightly put? This Ordinance was promulgated in September. After that, three month—October, November and December—have passed. Has the price rise gone down or has it gone up still? Still the blindings of prisoners and the riots are going on. Was there an increase or decrease in it?

Three days before only there was a news that some trade unionists were threatened that they would be put behind the bar under the Preventive Detention Act. If that is the purpose, then, I am sorry I cannot agree. What happened in 1979? I have no time though I have got the cuttings with me. It was specifically said then that this act should not be brought in force—in 1979 it was said specifically. I do not know what is the need for this. May be there may be some reasons which they may not be able to express here. It must be thought over twice before bringing in such an Ordinance or such a bill. What is the harm in telling that they do not want to make use of this Bill to curb the Opposition or to harass the Opposition Members? Why have they not made a specific provision in the Bill itself to the effect that they will not apply

[Shri N. K. Shejwalkar]

that to any political organisation or political party. Why should they not make a specific provision in the Bill itself? There are people who think that the intentions are not clear. They think like that, I do not think that they are wrong.

So, Sir, I strongly oppose this ordinance and I just pray that the Motion for disapproval of the Ordinance be accepted and the Bill rejected.

MR. CHAIRMAN: Mr. Tiwary. Not here. Mr. Jagannath Rao.

SHRI JAGANNATH RAO (Berhampur): Mr. Chairman, Sir, the main thrust of the opposition speeches has been that this an extraordinary measure, that it curtails the personal freedom and it is intended to be used against the political workers and the political parties.

Sir, this is an extraordinary measure no doubt. But the extraordinary situation needs the extraordinary remedy. Therefore, this Bill will apply to certain persons who are about to commit offences against the defence of India or the security of India or against the public order or interfering with the supply of essential commodities and so on. It is never intended to be used against the persons who are lawabiding. This is to be used against the wrong-doers and against those who indulge in activities which are subversive in character and which undermine the defence and the security of the country. As such, I do not understand why there should be any objection from any quarter. It does not apply to be lawabiding citizens or to any political party. Nevertheless, one need not be afraid that this Bill, if passed, will be used against them. Sir, they are reminded of the Emergency and the application of MISA and say so many things happened and these things are likely to happen now. But they miss the point that no emergency exists today and there is no order of the President suspending fundamental rights. It is open to an individual who feels that he has been wrongly detained to move the

court by a writ of habeas corpus apart from the other safeguards provided in the Bill.

Sir, the other day Mr. Vajpayee said, when the Criminal Procedure Code ordinance had been issued where was the need for this National Security Bill. He forgot that the National Security Ordinance was issued on 22nd September, 1980 whereas the CrPC Ordinance was issued the next day. Secondly, this CrPC applies only to certain cases and proceedings u/s 108, 109 and Cr.PC 110 against persons who indulge in nefarious activities and habitual offenders and so on. They are required to execute surety bond with or without one surety for keeping good behaviour. That Bill when passed by both Houses of Parliament cannot meet the situation envisaged in this Bill under discussion. Therefore, there is necessity for this measure. This is only an enabling measure and not a measure to repeal the existing laws of the land and it does not take the place of permanence.

Sir, it is also argued that nowhere it is said in the Bill that in it is a temporary measure but my friends must know that in no Act it can be put like that. It depends on the circumstances when a particular measure has to be applied.

Another objection has been raised by Mr. Vajpayee that the Forty-Fourth Amendment of the Constitution has not come into force and, therefore, this Bill which wants to appoint even persons who are qualified to become High Court judges on the Advisory Board is not valid. Sir, in this connection I would like my hon'ble friend to refer to Article 22 as it stands. It speaks of High Court judges or person who have been judges or qualified to be appointed as judges. That is the original wording of Article 22. So, it does not matter whether the Forty-Fourth Amendment has come into force or not. There is nothing irregular to say that persons who are qualified to be judges can serve on the advisory board.

Secondly, he said that the majority opinion of the advisory board will prevail. Sir, even in High Courts and Supreme Court where three judges constitute the Bench the majority opinion of the two will prevail. That is the democratic principle which will apply to advisory board. Therefore, Sir, the objections are not valid. Mr. Ravindra Varma said that the existing laws are sufficient to meet the situation. The laws that exist today cannot be said to be sufficient. This measure envisages a situation which is urgent and unless preventive action is taken against a person who is going to commit the offence the mischief cannot be prevented. Sir, to wait till the mischief is committed for us to take action in a Court of Law would be infructuous because the mischief is already done. So, the very purpose of this measure would be defeated.

The Preventive Detention Law was in the Statute-book right from 1950. When the Janata Party was in power what did their Government say? Prime Minister Morarji bhai said, preventive detention in some form is necessary; but not on MISA lines. Perhaps he was thinking of Section 16A which says that grounds of detention need not be given to a detenu—Chaudhury Charan Singh also supported it, while introducing the Criminal Procedure Code Amendment Bill; he said, Government must have this power of detention. Shri H. M. Patel, Home Minister, also supported it. If everybody is law-abiding this measure may not be necessary in future. If every one is law-abiding and peaceful and disciplined there may be no need for it. But so long as the present situation is there, it is necessary to have a measure of this kind, because we cannot afford to take any risk. It is the duty of every citizen to see that he is disciplined and law-abiding and that the country progresses. This law would apply to every section of our people including members of the Legislature; no one is above the law. If I am going to commit an offence, I will be punished under the law. It applies to everyone of us, irrespective

of whether he belongs to opposition or the ruling party. Let us be disciplined; let discipline be a way of life with us. If any conditions of chaos or anarchy prevail, the country will not survive. We should think about the survival of the country, not only our survival. How can the country survive, if people resort to chaos and anarchy? Therefore, I don't see any objection to this measure. Even some of the opposition members who are sitting in the opposition today were members of the Treasury Benches at one time. They supported the MISA in 1971. They supported even the Amendment made in 1975. But now they happen to be in the opposition. I just remind the House that some of these opposition members were members of the Treasury benches at one time. But now because they are in the opposition, they think, it is their duty to oppose. I wish to point out that this measure need not be misunderstood by any political party or by any member of any political party. Mr. Somnath Chatterjee was not affected by MISA, Mr. Subramaniam Swamy knows how to evade this law...

**SHRI SOMNATH CHATTERJEE:** So many of the movements of Government employees and trade unions and workers are curbed..

**SHRI JAGANNATH RAO:** This measure is not against peaceful demonstrations at all. It is not against peaceful agitations; it is only when cases of violence arise that this Act will be used. See the farmers' agitation in Tamil Nadu, in Maharashtra, in Punjab and so on. It spreads like wild fire; they damage railway track; they set fire to vehicles and so on. That is not the way. If it is a peaceful demonstration, it would be allowed.

I support the measure and I oppose the Statutory Resolution.

श्री झार० एन० राकेश (चायल) :  
सभापति महोदय, सदन में माननीय गृह  
मंत्री श्री जैल सिंह जी ने जेल भरने का जो  
विधेयक प्रस्तुत किया है, संज्ञा के अनुसार ह.

[श्री आर० एन० राकेश]

विधेयक प्रस्तुत करने के लिए उन्हें बंधाई है।

इस विधेयक के तहत कहा गया है कि यह उन के खिलाफ लागू होगा जो देश की सुरक्षा के लिए खतरा है—ऐसे लोगों में विदेशी घुसपैठिये भी हो सकते हैं और देश के लोग भी हो सकते हैं। जहां तक विदेशी ताकतों का सवाल है—इलाहाबाद, मुरादाबाद, अलीगढ़, गोदरा, कानपुर की हाल की हिंसक घटनाओं के प्रति प्रधान मंत्री जी ने दर्जनों बयान दिये हैं। लेकिन उन का हर बयान एक-दूसरे से इतना बेमेल है कि वे खुद ही नहीं बता सकती हैं कि उन का कौन सा बयान सही है। ऐसी हालत में विदेशी घुसपैठियों का सवाल बेबुनियाद है। अब जहां तक उन देशी ताकतों का सवाल है, जिन से देश की सुरक्षा के लिए खतरा है—इस सम्बन्ध में देश की मौजूद परिस्थितियों पर विचार करना पड़ेगा।

17 hrs.

इस हुकूमत के दौर में बांदा, भिलाई, उन्नाव, सीतापुर, डबवाली—ऐसे स्थान हैं जहां सैकड़ों हरिजन-आदिवासी महिलाओं के साथ पुलिस और पी० ए० सी० ने सामूहिक बलात्कार किया है। सचमुच हरिजन-आदिवासियों की लुटती आबरू मुल्क के लिए घातक है, लेकिन अपराधी तो सरकार की ही पुलिस और पी० ए० सी० है। क्या सरकार इस एन० एस० ओ० का प्रयोग अपनी पुलिस और पी० ए० सी० के खिलाफ करेगी? अर्थात् नहीं, बल्कि उनके खिलाफ कार्यवाही करने के बजाये उनको नौकरियों में इजाफा दी है।

हाल की इलाहाबाद की घटना में पी० ए० सी० और पुलिस ने 6 नवयुवकों को उन के घर से पकड़ कर चौराहों पर गोलियों

से उड़ा कर हत्या कर दी। 1290 लोगों को गिरफ्तार किया गया, 924 लोगों के घर लूटे गए तथा 70 लाख रुपये का नकद व सामान लूटा गया तथा हाल की मुरादाबाद की घटना के सम्बन्ध में भी अभी तक रिपोर्ट आई है उस के अनुसार 1979 अबोध बच्चे, स्त्रियां और बूढ़े एवं जवान मुसलमानों को पुलिस और पी० ए० सी० ने मौत के घाट उतार दिया है। 42 भस्जिदों की पवित्रता को नष्ट किया गया। ढाई करोड़ रुपये की नकद और सम्पत्ति को लूटा गया। 1400 लोगों को प्राण घातक चोटें पहुंचाई गई, 2500 लोगों को गिरफ्तार किया गया। इन सब में मुल्जिम आप की पी० ए० सी० और पुलिस के लोग थे—क्या इस कानून का प्रयोग उन के खिलाफ होगा?

देश में 38 करोड़ लोग गरीबी की सीमा के नीचे हैं। उन में ऐसे भी लोग हैं, जो मुश्किल से तीन माह मजदूरी पाते हैं और साल के बाकी 9 महीने सांप, छछून्दर, चूहा, बिल्ली, गीदड़, गिलहरी और घास-पात खा कर अपने को जिन्दा रखते हैं। 10 करोड़ ऐसे लोग हैं जिन के हाथ में एक दिन का काम भी नहीं है। क्या इस कानून का प्रयोग उन की भलाई के लिए होगा? यदि ऐसा होगा, तो बहुत अच्छी बात है। लेकिन 1971 में भी प्रधान मंत्री जी ने गरीबी मिटाने का नारा दिया था, लोगों को विश्वास दिलाने के लिए राजे-महाराजाओं के प्रीवी-पर्स को खत्म कर दिया था, लेकिन परिणाम क्या निकाला, गरीबी मिटाने के बजाय गरीब मिटाने लगने और आज जब कि उत्तर प्रदेश में राजा विश्वनाथ प्रताप सिंह, मध्य प्रदेश में राजा अर्जुन सिंह, हिमाचल में राजा राम लाल, गुजरात में राजा सोलंकी को मुख्य मंत्री बना दिया, चारों तरफ राजे-महाराजे मुख्य मंत्री बन गये तो गरीबों के प्रति यह हमदर्दी कैसी?

17.30 hrs

[MR. DEPUTY-SPEAKER in the Chair.]

हाल ही में हजारों बे-रोजगारों को बोट क्लब पर रोजी-रोटी की मांग करने पर सरकार ने अपनी पुलिस से भंयकर लाठी चार्ज कराया। इस से जाहिर है कि एन० एस० ओ० का इस्तेमाल किस के खिलाफ होगा। प्रधान मंत्री जी ने अपने निवास स्थान पर अन्धों पर भंयकर लाठी चार्ज कराया और बिहार की सरकार ने कैदियों को अंधा कर दिया—तो क्या सरकार एन० एस० ओ० का इस्तेमाल अपने ही खिलाफ करेगी ?

गत 21 अगस्त को इलाहाबाद की हिंसक घटनाओं के दौरान मुसलमानों को अपनी गोलियों का निशाना बनाते समय पुलिस—पी० ए० सी० ने ऐलान किया था कि उन्हें मुसलमानों की 60 प्रतिशत संख्या घटानी है। मुरादाबाद में मुसलमानों की संख्या दुगनी हो गई, की बात कह कर प्रधान मंत्री ने इलाहाबाद के पुलिस पी० ए० सी० के ऐलान की ताईद कर दी है जिस से समूचे देश का अल्पसंख्यक आतंकित हो गया है तो—क्या इस एन० एस० ओ० का प्रयोग सरकार अपने खिलाफ करेगी ?

मुझे आपति इस बात की है कि यह अध्यादेश संविधान के मूलभूत अनुच्छेदों का बलात्कार करता है। इस अध्यादेश में गिरफ्तार अभियुक्त को मुनवाई के लिये तीन मौके दिये गये हैं—जिला में पुलिस एडवाईजरी बोर्ड, प्रांतीय सरकार और केन्द्रीय सरकार। ये सब के सब एकजी-क्यूटिब्ज हैं। इस के माने हैं कि संविधान की धाराओं के प्रति इस सरकार की आस्था नहीं है। आई० पी० सी० में इस का विश्वास नहीं है। डिस्ट्रिक्ट कोर्ट्स, हाई कोर्ट्स और सुप्रीम कोर्ट्स के जजों में इस सरकार का विश्वास नहीं है—काश, इस सरकार की नीयत साफ होती और अदालत में सामना

करने की सरकार में हिम्मत होती। नादिर-शाह, चंगेज खां, तैमूर लंग और इन्डोनेशिया के राष्ट्रपति सुकर्णो और घाना के राष्ट्रपति डा० एन्क्रूमा भी अपने कारनामों के लिये वैसी ही बकालत करते थे जैसे इस कानून के लिये मौजूदा सरकार कर रही है।

सच तो यह है कि सरकार इस विधेयक का सहारा लेकर किसानों की मांग करने वाले किसान नेताओं, छात्रों की मांग करने वाले छात्र नेताओं, रोजी रोटी की मांग करने वाले बेरोजगारों नेताओं, मजदूर नेताओं, हरिजन आदिवासियों, कमजोर वर्गों और अल्पसंख्यकों की लड़ाई लड़ने वाले लोगों, देश के बुद्धिजीवी पत्रकार, वकील, भले ही सरकारी पक्ष में हों पर जो सरकार और पार्टी के मन का काम नहीं करेंगे, उन्हें तथा विरोधी दलों के लोगों को जेलों में भरकर इस देश से लोकतंत्र को समाप्त करके राष्ट्रपति प्रणाली की सरकार कायम करने की साजिश की जा रही है। इस विधेयक को प्रस्तुत करते हुए माननीय गृह मंत्री जी ने कहा है कि इस एन० एस० ओ० के द्वारा हरिजनों—आदिवासियों की सुरक्षा की जाएगी। मैं आप को बताना चाहता हूँ कि इस देश में बड़े बड़े भगवान हुए हैं लेकिन कोटि कोटि दलितों के भगवान, उन का उद्धार करने वाले मात्र बाबा साहेब डा० अम्बेडकर ही हुए हैं। उन के साहित्य पर आप ने प्रतिबंध लगा दिया, डा० अम्बेडकर के लिटरेचर पर आप ने प्रतिबंध लगा दिया और उन के भाषणों और किताबों पर आप ने प्रतिबंध लगा दिया और आज अछूत डा० अम्बेडकर के हाथों का बना हुआ संविधान जो इस देश में लागू है को भी बदल कर आप ब्राह्मणवादी संविधान लादना चाहते हैं और और कहते हैं कि हम अछूतों की भलाई कर रहे हैं। अछूत द्वारा बनाए हुए संविधान को आप वर्दाशत नहीं कर सकते और इस पर भी आप कहते हैं कि इस से अछूतों की भलाई होगी।

[श्री आर० एन० राकेश]

जो भी हो यदि कोई प्रधान मंत्री से राष्ट्र-पति बन जाए, तो उस में कोई सुरखाब के पर नहीं लग जाते हैं, क्या उस के पैरों में घंघरू बंध जायेंगे? यह याद रखना चाहिए कि आजीवन राष्ट्रपति बनने वाले डा० सुकर्नो और डा० एन्क्रूमा कहा चले गये? बीसवीं सदी में भी ताज धारण करने वाले ईरान के शाह पर जन भावना के खिलाफ जाने पर क्या बीती? पड़ोसी देश पाकिस्तान, बंगलादेश और बर्मा में राष्ट्रपति शासन है और वहां सेना और पुलिस के बल पर हुकूमत चल रही है और उन देशों की अर्थव्यवस्था पहले से भी ज्यादा बिगड़ गई है।

लोग कहते हैं "नाच न जाने आंगन टेड़ा", वह इस सरकार की दलील में देख सकते हैं; देश की जनता ने आप को लोकतंत्र चलाने के लिए बहुमत दिया है। उम लोकतंत्र को चला पाने में केवल आप फेल हुए हैं लेकिन अपोजीशन पार्टीज के लोग और देश की जनता लोकतंत्र को चलाने में फेल नहीं हुई है। आप अगर लोकतंत्र को भंग करके इस देश पर नया कानून लादना चाहते हैं तानाशाही लादना चाहते हैं, तो मैं कहना चाहूंगा कि आप जनता के विश्वास के साथ विश्वासघात कर रहे हैं। आप लोक सभा को भंग कीजिए और चुनाव के मैदान में उतरिये, तो आप को अपनी हैसियत मालूम हो जाएगी कि दूध में कितना पानी है। अन्यथा मैं चाहता हूँ कि गृह मंत्री जी अभी भी समय है, आप इस एन० एस० ओ० को वापस लीजिए नहीं तो इस विधेयक की संज्ञा राष्ट्रीय सुरक्षा अधिनियम के बजाये 'कुर्सी सुरक्षा अधिनियम' दिया जाये, क्योंकि इभजन्सी ने संजय की पैदाइश की थी और एन० एस० ओ० राजीव गांधी की पैदाइश के लिए है।

इन शब्दों के साथ मैं इस विधेयक का भरपूर विरोध करता हूँ।

MR. DEPUTY-SPEAKER: Shri R. P. Panika.

If every Hon. Member of the ruling party takes five minutes, I can give all of them a chance. It is not for me to say, or for you to say. It is left to the House. I will leave it to the House.

श्री राम प्यारे पनिका (राबर्टसगंज):  
उपाध्यक्ष महोदय, सदन में नेशनल सेक्यूरिटी बिल जो पेश हुआ है, यह बहुत ही सामयिक है और लोगों की आकांक्षाओं के अनुरूप है। . . (व्यवधान) . . इस के लिए मैं अपने माननीय गृह मंत्री जी को धन्यवाद और बधाई देता हूँ जो वे यह बिल लाए।

अभी उधर से माननीय राकेश जी बोल थे रहे और वाकई में उन्होंने उन परिस्थितियों की और सदन का ध्यान आकर्षित किया जो परिस्थितियां आज विद्यमान हैं और उन के लिए ही इस बिल की जरूरत है। अगर आप हरिजनों का उद्धार चाहते हैं, अगर आप पिछड़े लोगों का विकास चाहते हैं, अगर आप असामाजिक तत्वों से समाज को बचाना चाहते हैं तो यह आवश्यक है कि इस तरह का बिल आए और मैं तो यह कहूंगा कि माननीय होम मिनिस्टर ने जो ऐसा विक्षेपक पेश किया है तो उस में उन्होंने कुछ नरमी ही दिखाई है। यह बिल तो कांस्टीट्यूशन का हिस्सा होना चाहिए था। इस बिल में हमारे होम मिनिस्टर साहब ने नमी से काम लिया है, कोर्ट्स वगैरह में जाने की सुविधाएं दे दी हैं।

जब माननीय अटल जी बोल रहे थे उस समय भी मैंने कहा था कि मध्य प्रदेश में जब आपके घटक की सरकार थी और सकलेचा मुख्य मंत्री थे तो वे इस प्रकार के इलाज के नाम से एक मिनि मीसा लाये

थे जिसकी कि उस समय बिल्कुल आवश्यकता नहीं थी। लेकिन वे इसीलिए उसे ले कर आये थे जिससे कि हम कांग्रेस के लोग जो आपके गलत कामों के खिलाफ आवाज उठाना चाहते थे उनकी आवाज को बन्द कर दिया जाए। मैं माननीय अटल जी से कहना चाहता हूँ :

बुरा जो खोजन में चला बुरा न मिला कोय जो दिल खोजा आपना मुझ से बुरा न कोय ॥

श्रीमन् अपने शासन काल में इन्होंने बीस महीने तक मीसा को लागू रखा। ये क्रिमिनल प्रोसीजर कोड में भी संशोधन करना चाहते थे और इसलिए चाहते थे कि लोगों के जो गलत काम थे और जिनको कि ये रोक नहीं पा रहे थे क्योंकि इनकी पार्टी में विभिन्न सिद्धान्तों के लोग थे और उनकी वजह से इनकी सरकार में एकता नहीं थी। उस कमी से बचने के लिए ये इस तरह का कानून लाना चाहते थे। हमारे लोक दल के लोग यहां नहीं हैं। मैं उन्हें भी बताना चाहता हूँ कि वे भी इस में संशोधन लाना चाहते थे ताकि समाज में स्थिति सुधार सकें।

श्रीमन्, आज परिस्थितियां क्या हैं? आप देखिए, जब से यह नेशनल सिक्योरिटी आर्डिनेन्स लाया गया है तब से विरोधी दलों के विचार अखबारों में देखे जा रहे हैं, विभिन्न प्रकार की हड़तालें और आन्दोलन देश में देखे जा रहे हैं। इस सदन में भी विरोधी दल के लोगों ने जो विचार रखे उन्हें भी हम सभी ने सुना। वे विचार क्या हैं? क्या आप समझते हैं कि आपको 1974 में गुजरात जैसा आन्दोलन चलाने की इजाजत दे दी जाए जिसकी कि परिणति वाद में बिहार में हुई? क्या आपको स्वतन्त्रता के नाम पर विधायकों से जबरदस्ती इस्तीफा दिलाने की इजाजत दे दी जाए? क्या आपको स्वतन्त्रता के नाम पर

कोर्टों का बहिष्कार करने, मिलिट्री और पुलिस को भड़काने और किसानों को भड़का कर उनसे आन्दोलन करवाने की छूट दे दी जाए? मैं पूछना चाहता हूँ कि आपके शासन काल में किसानों का गन्ना क्या भाव बिका था? वह 6 रुपये क्विंटल बिका था और बहुत से किसानों को तो अपना गन्ना खेतों में जलाना पड़ा था। आज गन्ना 20 रुपये क्विंटल बिक रहा है। फिर भी उन्हें आप लोग आन्दोलन करने लिए भड़का रहे हैं।

इसीलिए हम इस बिल को पास करना चाहते हैं जिससे कि इस प्रकार की अराजकतावादी बातें देश में न हों। आप जानते हैं जब से नेशनल सिक्योरिटी आर्डिनेन्स आया उसके बाद से हमारे तीन मुख्य मंत्रियों के खिलाफ जो आपके केण्डिडेट खड़े हुए थे उनकी जमानतें जब्त हुईं। क्या इससे जनता की भावना का पता नहीं लगता है कि वह क्या चाहती है? जनता इस बात को चाहती है और यह भी चाहती है कि इस को और भी सख्त होना चाहिए।

आज इंदिरा जी के नेतृत्व में कांग्रेस सत्ता में आयी है वह इसलिए आई है कि जनता पार्टी के समय में जो ढिलाई वर्ती गई थी वह अब नहीं वर्ती जाए और असामाजिक तत्वों के साथ कड़ाई की जाए। यह ताकत श्रीमती इन्दिरा गांधी में है, उनकी नीतियों में, उनके कार्यक्रमों में और उनकी पार्टी में है।

मैं आप से यह कहना चाहता हूँ कि विरोधी दलों में से या किसी और दल में कोई पृथकतावाद को फैलाता है तो क्या आप उसको पोलिटिकल आदमी कहेंगे? उसको पोलिटिकल आदमी नहीं माना जाना चाहिए। जो जनता को भड़कावे, छात्रों को स्कूल और कालेज जाने से रोके, महंगाई बढ़ाने का काम करे, उत्पादन को टप्प करने का काम करे, क्या वह पोलिटिकल

[श्री राम प्यारे पनिका]

आदमी है वा अराजकतावादी आदमी है ? यह मैं आप से पूछना चाहता हूँ । अगर निश्चित तौर पर कोई पोलिटिकल आदमी या कार्यकर्ता हो तो उसे गिरफ्तार नहीं किया जाना चाहिए । लेकिन ऐसे पोलिटिकल कार्यकर्ता को जो पृथकतावादी तत्वों के साथ है और अशांति और अमन चैन के विरुद्ध है उसको छोड़ा भी नहीं जाना चाहिए । क्या वे राजनीतिक कार्यकर्ता हैं या वह राजनीतिक पार्टी है ? सदन, मैं समझता हूँ मुझे से सहमत होगा कि बिल्कुल नहीं है । निश्चित रूप से इस में प्रावधान होना चाहिए कि पोलिटिकल कार्यकर्ता बन्द न हों । लेकिन जब वे असामाजिक कार्यों में लग जाएं, देश में पृथकतावादी शक्तियों को बढ़ावा दें, देश की अखंडता के लिए खतरा पैदा करने की कोशिश करें, देश की सिक्योरिटी के लिए खतरा पैदा करें तो फिर हमें उस पर गम्भीरता से विचार करना होगा ।

जनता ने हमें भारी समर्थन दिया है । हम ने जनता के साथ जो वादे किए हैं उनको हमें पूरा करना है । हमें देश में अमन चैन स्थापित करना है, 25 प्वाइंट आर्थिक प्रोग्राम को लागू करना है । कुछ लोग हैं जो आन्दोलनों का रास्ता अपनाना चाहते हैं । वे समझते हैं कि 1975 में जो कुछ उन्होंने किया उसको दोहरा कर वे सत्ता में आ जाएंगे । ऐसा सोचना उनकी भूल है । इनको मौका मिला था ठाई साल का । लेकिन वे बिखर गए, टूट गए । फिर ये इस तरह का सपना देख रहे हैं और समझते हैं कि इस तरह का कानून आएगा तो फिर इन को वापिस सत्ता में आने का मौका मिलेगा । लेकिन उनका यह सपना पूरा होने वाला नहीं है । जनता का हमारी पार्टी में, हमारे नेताओं में, हम में और सब से बढ़ कर श्रीमती इंदिरा गांधी में अटूट विश्वास है । हम को अबश्य ही इस तरह के कदम उठाने

पड़ेंगे ताकि जो वादे हम ने किए हैं वे पूरे हो सकें ।

हमारे सी०पी०आई०और सी.पी०एम०के भाई किस मुंह से लोकतंत्र की बात करते हैं यह मेरी समझ में नहीं आया है । क्यों ये आन्दोलन करते हैं यह मेरी समझ में नहीं आया है । ये तो व्यक्तिगत स्वतन्त्रता में विश्वास ही नहीं करते हैं । व्यक्तिगत स्वतन्त्रता नाम की कोई चीज रूस या चीन में देखने को नहीं मिलती है । बंगाल तक में देखने को नहीं मिलती है । यहां भागलपुर की जेलों में जिन 31 लोगों को ब्लाइण्ड किया गया है उसकी बहुत चर्चा हुई है । सब ने उस पर दुख प्रकट किया है । राट्ट के सभी नेताओं ने किया है । श्रीमती इंदिरा गांधी ने दुख प्रकट किया है । लेकिन बंगाल में जो आप जन अदालतें बनवा रहे हैं और चार चार आदमियों की आंखें फोड़ दी गई हैं, क्या कानून ऐसा करने की आपको इजाजत देता था । आपके मुख्य मंत्री ने एक व्यान में इस बात को स्वीकार किया है । निश्चित रूप से हमारे होम मिनिस्टर साहब को इस तरह की चीजों की इजाजत नहीं देनी चाहिए । किसी का इजाजत नहीं देनी चाहिए कि वे जनता अदालतें बना सकें और संविधान के विरुद्ध जा कर लोगों की आंखें फोड़ने जैसे काण्ड कर सकें ।

यह जो कानून आया है इसका उद्देश्य यह है कि देश की तरक्की हो, देश आगे बढ़े । औद्योगिक उत्पादन को हमें बढ़ावा देना चाहिए । जनता राज के समय औद्योगिक उत्पादन बहुत ज्यादा गिर गया था, दो तीन परसेंट ही रह गया था । श्रीमति इंदिरा गांधी ने कहा है कि देश का उत्पादन चाहे वह कृषि का हो, औद्योगिक हो, बिजली का हो, कोयले का हो, हम को बढ़ाना है । छठी योजना में हमने काफी बढ़ा चढ़ा कर

और देश की जरूरतों को देखते हुए लक्ष्य निर्धारित किए हैं। इनको हम को प्राप्त करना है। जो लोग यह चाहते हैं कि देश में अराजकता फैले, आन्दोलनों का जिन्होंने सिलसिला शुरू किया है, वे नहीं चाहते हैं कि हम इन लक्ष्यों को प्राप्त पर सकें। यदि हम चाहते हैं कि लक्ष्य पूरे हों तो निश्चित रूप से मेरी यह मांग है कि यह चीज नर्वे शेड्यूल्ड का अंग बने। हमारे मिनिस्टर साहब का दिल बड़ा नर्म है। वह ढिलाई दिखाते हैं। होम मिनिस्टर को कड़ाई बरतनी चाहिए। सदन और देश की जनता इसको पसन्द करेगी। आज समाज में जो अराजकतावादी तत्व हैं, जो जातीय विवाद छोड़ते हैं, साम्प्रदायिक दंगे जगह जगह करवाते हैं और इस तरह के तत्व जो सिर उठा रहे हैं, उनको सख्ती से दबाने के लिए कदम उठाए जाने चाहिए, उन से सख्ती से निपटा जाना चाहिए। ऐसा करने के लिए सरकार के हाथों में आवश्यक ताकत देना आवश्यक है।

आपने जो मुझे अपने विचार प्रकट करने का मौका दिया है उसके लिए मैं आपको धन्यवाद देता हूँ और आपका आभारी हूँ।

**SHRI TRIDIB CHAUDHURI** (Berrhampore): Mr. Deputy-Speaker, we have been listening to the speeches made in support of the National Security Ordinance and the Bill that is going to replace it, for the whole of this day and on an earlier day also.

Various aspects of this Bill were considered. I rise here to oppose both the Ordinance as also the Bill. It makes one sad to see that the ruling party in this country which has been ruling India for the last three decades—except for two and a half or three years in between recently—has found it impossible to carry on administration without this kind of preventive detention measures being on the statute book. But I think that every lover of

personal liberties and civilian democratic rights would be opposing this Bill in principle. Sir, though this Bill or this kind of measure has been on the statute book, we have not seen as yet that the Government has been able to solve any of the major problems that are before the country, the problem of poverty, the problem of unemployment and the problem of general deterioration in law and order. Only when political movements come up against the policies of the Government we find that they resort to this kind of measures. We have seen that right from 1978 and till this Ordinance was enacted, there was no such measure. But Heavens did not fall and the country had been running smoothly as best or as worst as it was doing. I find it funny that the Government supporters of the Bill who have been condemning the Janata Government, day in and day out, laying all blame at the door of the Janata Party for the state of the country's economy and maladministration, have found one thing, to imitate from the Janata Party, their proposed Criminal Law Amendment which wanted to put preventive Detention on the Statute book. So, that part of Janata rule and Janata Party is acceptable to them. Anyway, we have seen not only during the Emergency, but even before, whenever these cases were taken to High Courts or the Supreme Court on many occasions Judges have found that this law was abused and it is liable to be abused if we give the executive this sort of absolute power over the lives and liberties of the people without taking recourse to the due processes of law. That is why I oppose this Bill basically. This sort of Bill should not be on the statute book. Already we have had a similar measure for detention for prevention of blackmarketing, smuggling etc. But up till now those measures have not been used and one may be permitted to ask how many people you have detained and whether you have been able to stop blackmarketing, smuggling and that kind of thing. Although we are assured that this measure will not be used against the

[Shri Tridib Chaudhuri]

opposition, the way things are moving and the way the Government thinks the situation is deteriorating, there is no doubt that the Government is apprehensive that the people would rise against them and that is why in order to fore-arm themselves beforehand they are bringing this measure. Anyway, if such a movement of the people comes, no such measure will be able to save the Government, just as during the emergency period, the total repression that was launched against the opposition parties at that time, when lakhs of people were arrested and put behind bars under preventive detention by using MISA, did not save the ruling party. They went to the people in 1977 and the results are well known. So, let not this kind of Draconian measures be put on the statute-book in anticipation that some people's movement is in the offing. That is clearly the anticipation of the Government. It is not as if, as Mr. Vasant Sathe was trying to prove, it is going to be used only against the inciters of communal violence or some such thing. It is clear that the intention of the Government and the objective is political. Whatever assurances the Home Minister might give, there is no doubt that this is meant to suppress political opposition and that is why I oppose this Bill with all the vehemence at my command.

17.30 hrs.

#### HALF-AN-HOUR DISCUSSION

##### CLOSURE OF KOTA ATOMIC POWER STATION

MR. DEPUTY-SPEAKER: Now, we will take up half-an-hour discussion. After that, we will continue the discussion on this Bill.

PROF. MADHU DANDAVATE (Rajapur): I have spoken to the Minister for Parliamentary Affairs that we suggest that tomorrow the lunch hour might be cancelled. If we decide to continue today, I have not

the least doubt that the Home Minister's speech. Shri Atal Bihari's speech and the entire proceedings, the amendments, etc. will go upto 11 and 12 o'clock. It is better to cancel lunch hour tomorrow. Calling Attention is not there tomorrow. So, after Question Hour, we can start discussion on the Bill.

MR. DEPUTY-SPEAKER: Let him come; he is not there. Now, Shri Virdhi Chand Jain.

श्री वृद्धि चन्द्र जैन (वाड़मेर): उपाध्यक्ष महोदय, मैं यह आध घंटे की चर्चा 26 नवम्बर, 1980 के अपने स्टार्ड क्वेश्चन के सम्बन्ध में उठा रहा हूँ।

राजस्थान अणु बिजली घर कोटा की जो स्थिति है, उसके कारण राजस्थान की विद्युत आपूर्ति पर बहुत ही बुरा प्रभाव पड़ा है। कोटा का अणु बिजलीघर 16 दिसम्बर 1973 को कार्मिशियल आपरेशन में आया था। उसके बाद 1974 में 103 डेज का शट-डाउन हुआ, और 1975 में 158 डेज का शट-डाउन हुआ। 1976 के फिगरज अभी मुझे प्राप्त नहीं हुए हैं। 1977 के 227 डेज और 1978 में 301 डेज के लिए यह बिजलीघर बन्द रहा। 1977-78 में स्ट्राइक भी एक इसका कारण था। 1979 में 64 डेज के लिए शट-डाउन हुआ और जनवरी से नवम्बर, 1980 तक 89 डेज के लिये शट-डाउन हुआ।

जहाँ तक प्रतिष्ठापित क्षमता का सम्बन्ध है, इस बिजलीघर ने 1973-74 में 24 प्रतिशत, 1974-75 में 38 प्रतिशत, 1976-77 में 54 प्रतिशत 1977-78 में 9 प्रतिशत और 1978-79 में 23 प्रतिशत कार्य किया। 1979-80 के फिगरज मुझे प्राप्त नहीं हुए हैं, लेकिन इस अवधि में उसकी कार्य 23 प्रतिशत से कम था।